

EDUCATION SECRETARIAT

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NOTIFICATION - INo. ED 261 SES 2007, Bangalore, dated 3rd December, 2007

In exercise of the powers conferred by clause (7) of section 2 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995) the Government of Karnataka hereby authorizes the officers specified in column (2) of the Table below, to perform the functions and discharge the duties of the competent authority within their respective jurisdiction for the purpose of sub-section (5) of section 41 of the said Act and for the purpose of the Karnataka Educational Institutions (Change in the Governing Council or Change in the Location of Private Educational Institutions) Rules, 2006 in respect of the category of institutions specified in the corresponding entries in column (3) thereof, namely:-

TABLE

Sl. No.	Competent Authority to permit change in the Governing Council of the institution or change in the location of the institution	Category of institutions
(1)	(2)	(3)
1.	Commissioner for Public Instruction or Additional Commissioner for Public Instruction as the case may be.	Institutions, imparting Pre-primary, Primary and Secondary Education within their respective jurisdiction.

Provided that in case of a private educational institutions having schools in the jurisdiction of more than one Commissioner for Public Instruction or Additional Commissioner for Public Instruction as the case may be, in so far as such private education institution inconcerned the said powers, shall be exercised by the competent authority, in whose jurisdiction majority of the schools belonging to a private educational institution are located.

By order and in the name of the
President of India,

Swarnalatha M. Bhandare
Under Secretary to Government
Education Department.